

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-02-2024 AT 10:30 AM**

IA (CA) 272/2023 in CP No. 35/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Opus Developers and Builders Pvt Lts

...Petitioner

VS

Sunway Opus International Pvt Ltd & 4 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP No. 35/241/HDB/2022

Pleadings completed. Matter adjourned to 28.03.2024 and we direct the company petitioner to get ready in the company petition and IA considering on the merits after hearing both sides in the company petition.

IA (CA) 272/2023

Learned representing counsel for applicant present. Learned Senior Counsel Mr. Vivek Reddy, for Respondent Nos 1 to 5 present through Video Conference. Proof of service for Respondent Nos 6 to 12 filed as per the same notices of Respondents Nos 6,7,8 and 10 served. Notices of Respondent Nos 9,11 and 12 returned as "un served". Respondents Nos 6,7,8 and 10 called absent. Service held sufficient and set ex-parte.

Let notice to Respondent Nos 9,11 and 12 be issued by way of publication in a newspaper in English and Vernacular language having wide circulation in the area where these respondents reside, for their appearance.

Since the counters of Respondents Nos 1 to 5 already filed, matter adjourned to 28.03.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)